amount of Rs. 1056.74 crore has been released under NAP Scheme till 31.3.2010. The year-wise release of funds under NAP Scheme during 2007-08, 2008-09 and 2009-10 are Rs. 392.95 crore, Rs. 345.62 and Rs. 318.17 crore respectively. The outlay for 2010-11 is Rs.303.00 crore. In addition, State Governments are providing funds to JFMOs under State Plan, Externally Aided Schemes, MGNREGS and schemes of other Ministries of Government of India for forestry works.

(c) and (d) The Indian Forest Act, 1927 and Forest Conservation Act, 1980 have no conflict with the Panchayat (Extension to Scheduled Areas) Act, 1996.

Illegal trade in e-waste

2314. SHRI T.M. SELVAGANAPATHI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether it is a fact that the unorganized sector currently handles 90 percent of India's electronic wastes;
- (b) whether it is also a fact that Government's new draft regulations may not be effective in controlling illegal trade in e-waste;
 - (c) if so, the details thereof; and
- (d) whether it is a fact that there are not many companies registered with the Central Pollution Control Board to segregate e-waste and to recycle it?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (d) The Ministry of Environment and Forests has notified the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 for proper management and handling of hazardous wastes, including e-waste. As per these rules, the waste generated is required to be sent or sold to a registered or authorized recycler or re-processor or reuser having environmentally sound facilities for recovery/reprocessing. There are 17 dismantlers/recyclers registered with Central Pollution Control Board (CPCB). E-waste is one of the fastest growing waste streams. Considering the need to promote setting up of adequate facilities for proper e-waste recycling, the Ministry has introduced a scheme for providing financial assistance up to 25% of the total project cost subject to matching contribution from the State Government for setting up of e-waste recycling facilities.

The Ministry of Environment and Forests has published the draft notification on e-waste (Management and Handling) Rules, 2010 for seeking comments from all stakeholders. As per these Rules, the collection centers, dismantlers or recyclers of e-waste can obtain authorisation from the concerned State Pollution Control Board/Pollution Control Committee provided that they possess appropriate facilities to handle such waste safely. However, dismantlers and recyclers are also required to obtain registration from CPCB. This is to ensure e-waste management is done in an environmentally sound manner.

Encroachment on forest land

2315. SHRI T.K. RANGARAJAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government is aware that a large tracts of forest land have been encroached upon by industrial houses and individuals in various States;
 - (b) if so, whether Government has made any proper assessment of situation;
 - (c) if so, the details of the land thus alienated by encroachment, State-wise;
- (d) whether Government has taken/proposed to take any action to retrieve the encroached land; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (e) The information is being collected and will be laid on the Table of the House.

Action Plan on climate change

2316. SHRI KALRAJ MISHRA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Brazil, South Africa, India and China have unanimously decided to fix a deadline and lay-down action plans and communicate the same to United Nations Framework Convention on Climate Change (UNFCC);
 - (b) if so, the details of the action plan set out in this regard; and
 - (c) the steps taken by Government to implement the same?